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Tuesday, March 1, 2016 Phalguna 11, 1937 (Saka)

LOK SABHA DEBATES

(English Version)

Second Session (Sixteenth Lok Sabha)



(Vol. XV Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Tuesday, March 1, 2016/Phalguna 11, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

[English]

... (Interruptions)

(At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

HON. SPEAKER: Question Hour.

11.01 hours

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Q. No.61, Shri Asaduddin Owaisi.

(Q.61)

SHRI ASADUDDIN OWAISI: The Budget which was presented yesterday has decreased Rs. 5,000 crore in the subsidy bill of Food Security Act. ... (*Interruptions*)

I want to know specifically from the Minister why there is a pre-condition for the States before they can implement this National Food Security Act. The Act does not talk about it. The Act only says that the States should endeavour to modernise through computerisation. ... (*Interruptions*)

I want to know specifically from the Minister why the maternal health scheme which aims mostly at anemic pregnant women, which seeks to give Rs. 6,000 for all the pregnant women for medical expenses and nutritious food is not being launched. ... (*Interruptions*) I want to know this from the Minister. ... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 1115 hours **11.03 hours**

The Lok Sabha then adjourned till Fifteen Minutes past Eleven of the Clock.

11.15 hours

The Lok Sabha reassembled at Fifteen Minutes past Eleven of the Clock.

(Hon. Speaker in the Chair)

ORAL ANSWERS TO QUESTIONS...Contd.

... (*Interruptions*)

11.15 ½ hours

(At this stage, Shri P.R. Sundaram and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

(Q. 61 - contd.)

[English]

SHRI ASADUDDIN OWAISI: I would like to ask the hon. Minister - he has not talked about - why the Maternal Health Scheme has not been launched why is it that his Ministry has issued a Notified PDS Order which restricts the eligibility/entitlement to only citizens? ... (*Interruptions*) This is the violation of Article 21 and the Food Security Act which talks about women and children. As it is there are no Canadians or Kuwaitis who are standing in line in Delhi to get the PDS Card. ... (*Interruptions*) Why is it that the legacy of Shri Vajpayee has been destroyed by this Government wherein the Antyodaya Awas Yojana is being phased out and the States are instructed not to add any new households? Why is it that they are not accepting the request made by the

Telangana Government to issue more food grains to the drought affected regions? ... (*Interruptions*)

[Translation]

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): Madam Speaker, in 53 districts of the country, a mother gets Rs. 6,000 per birth on the birth of her first and second child. ... (Interruptions) This scheme is run by the Ministry of Women and Child Development. ... (Interruptions) A proposal to implement this scheme in the entire country has been prepared by them and is being sent to the Cabinet for decision soon. ... (Interruptions) this is applicable only when a child is born to her at the age of 19 years ... (Interruptions) The second condition is that the mother and the child will get the benefit of vaccination.... (Interruptions) Before the implementation of the Food Security Act, the profit rate was four thousand rupees, now it has become six thousand rupees. ... (Interruptions)

[English]

SHRI ASADUDDIN OWAISI: My specific question is about the PDS Order that it will only be issued to the citizens. This is in contravention of Article 21 of the Constitution. ... (*Interruptions*) You are violating by this Order the National Food Security Act and thereby it is causing a huge problem to homeless migrants, forest dwellers, single woman, denotified tribes. You are violating the National Food Security Act. So, can the Minister give a specific answer whether the Government would amend the PDS Order which it Government has issued last year so that all the people, the poorest of the poor

can avail of this facility and you will not phase out Antyodaya Awas Yojana which is supposed to be the legacy of Shri Vajpayee? ... (*Interruptions*)

[Translation]

SHRI RAMVILAS PASWAN: Madam, this law was made by the previous Government.... (*Interruptions*) According to this, the Food Security Act, which was earlier implemented in 11 states, has now expanded to 28 states, except Tamil Nadu, all the other states have promised that they will meet the target before April 1 and as the hon. Member has said, (*Interruptions*) this is under the purview of law ... (*Interruptions*) we take the action on similar lines. ...(Interruptions)

SHRI GANESH SINGH: Madam Speaker, I would like to know from the Hon. Minister through you that after the introduction of the Food Security Act, the way the states have started giving wheat, rice and salt at Rs. 1 per kg, ...(Interruptions) In Madhya Pradesh, food grains are provided to a large number of poor people, ... (Interruptions) but not everyone gets allocation under FSA from the Central Government. ... (Interruptions) Firstly, I would request the hon. Minister that the entire allocation should be given....(Interruptions) Secondly, during the current drought, all the farmers of our state, who suffered huge losses ... (Interruptions) whether the Government proposes to provide wheat and rice to all those farmers at the rate of Rs.1 per kg. ... (Interruptions) Will the Central Government make separate allocation for that also? ...(Interruptions)

SHRI RAMVILAS PASWAN: Madam, as you know the Government of India gives wheat at Rs. 2 per kg and rice at Rs. 3 per kg.... (*Interruptions*) If

the price of rice is thirty rupees, then the Government of India gives twentyeight rupees.... (Interruptions) Somewhere, the State Government gives two rupees, the consumer gives one rupee....(Interruptions) Somewhere the the Government gives rupees, State two consumer pays one rupee....(Interruptions) Therefore, our law is enacted by the Government of India.... (Interruptions) Unfortunately, many state governments claim that we are giving all the money in this.... (Interruptions) It is not like that.... (Interruptions) Whatever the hon. Member has said, if the state government has to give something more in favor of the poor, then the state government can give give subsidy. ...(Interruptions) them lower can at price....(Interruptions) As far as PDS is concerned, we give only rice and wheat through PDS.... (Interruptions) and we give a subsidy of eighteen and a half rupees for sugar.... (Interruptions)

[English]

SHRI RAM MOHAN NAIDU KINJARAPU: Madam Speaker, Andhra Pradesh is implementing the National Food Security Act very well after Shri N. Chandrababu Naidu came to power. ... (*Interruptions*) In fact, Andhra Pradesh is the first State in the country which is implementing the Public Distribution System using electronic modules like Aadhaar, E-PDS, distribution of commodities through e-POS and also end-to-end computerization of Public Distribution System. ... (*Interruptions*)

Madam, I would also like to bring to the notice of the hon. Minister that as per the National Food Security Act, the Government of India has sanctioned 1.86 lakh metric tonnes of rice to the State of Andhra Pradesh but the amount actually given to Andhra Pradesh us just 1.44 lakh metric tonnes and because

of this, there is a gap of 1.2 crore units for which the State Government is having the burden of giving them rice. ... (*Interruptions*) Due to this, the State has a burden of Rs. 1,500 crore which the State spends from its own pocket. ... (*Interruptions*) Andhra Pradesh is implementing the National Food Security Act in such a big way. ... (*Interruptions*) But still what is the use of it? ... (*Interruptions*) The State Government has to bear the additional burden. ... (*Interruptions*)

So, I would like to know from the hon. Minister whether he would be catering the requirement of 44,000 metric tonnes of rice also at subsidized price to the State of Andhra Pradesh. ... (*Interruptions*)

[Translation]

SHRI RAMVILAS PASWAN: Madam, under this Food Security Act, the state will not get less food grains than what it was getting earlier.... (Interruptions) Whatever food grains were available earlier, we will calculate the average of three years and give them the same amount.... (Interruptions) As far as the beneficiary is concerned, it is the job of the state government to decide who will be the beneficiary.... (Interruptions) The Central Government only decides the percentage.... (Interruptions) The state government decides the name of the beneficiary.... (Interruptions) It is true that among the states which are working under the Food Security Act, Andhra Pradesh government is also doing good work.... (Interruptions)

[English]

HON. SPEAKER: Please go to your seats.

... (Interruptions)

HON. SPEAKER: I will allow you after the Question Hour.

... (Interruptions)

HON. SPEAKER: I just do not understand what you want to say.

... (Interruptions)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU):

Madam Speaker, if they give a proper notice and if the Chair allows, we can discuss the issue later. ... (*Interruptions*) I only advise them to go to their seats and give a notice. ... (*Interruptions*) The Government has no problem in discussing the issue. ... (*Interruptions*) I advise them to please go back to their seats and raise the issue. ... (*Interruptions*)

HON. SPEAKER: I just do not understand what you want to say.

... (Interruptions)

HON. SPEAKER: I do not know the issue.

... (Interruptions)

HON. SPEAKER: Please go back to your seats.

... (Interruptions)

01.03.2016 (Q.62)

[Translation]

SHRI SUMEDHANAND SARASWATI: Madam, I thank you for giving me the opportunity to ask supplementary questions.... (*Interruptions*) The Hon. Minister has given a detailed answer to my question.... (*Interruptions*) But I wanted to ask that in the recent past there have been two attacks in Punjab....(*Interruptions*) And both the attacks took place in the same district....(*Interruptions*)

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I want to know how terrorists easily infiltrate into this area. Do we have any system of second line of defense here? If there is a system of second line of defense, then what are the provisions and what the Government has done in this regard, I want to know.

[Translation]

SHRI KIREN RIJIJU: Hon. Speaker Madam, the Hon. Member has asked about two terrorist incidents that have taken place in Punjab. The attacks that took place in Pathankot and Gurdaspur have been thoroughly investigated by our security agencies and very strict measures have been taken for the same, details of which I can give to the Hon. Member later. But I would like to briefly explain some of the shortcomings that have been found.

There is about 552 km long border in Punjab which is fenced. There is a total of 34.82 kilometers or about 35 kilometers of riverine, where fencing is very difficult. Due to flood there, it uproots some fencing. There is some gap in it. There have been incidents of some terrorists coming in and infiltrating from this 12 kilometer gap which is not fenced. To check that, the Home

Ministry through BSF has taken various measures to remove the shortcomings of that place, about which I can give separate information.

SHRI SUMEDHANAND SARASWATI: Hon. Speaker, an attack took place on 27.7.2015 in Dinanagar, Gurdaspur and its investigation was handed over to Punjab Police. I want to know what progress has been made in the Punjab Police investigation, what facts have come to light. Will the Minister give information about this?

SHRI KIREN RIJIJU: The Punjab Police has investigated the Dinanagar blast and has got solid evidence in it, in which till now information has been received about three Pakistan based terrorists who had come inside by crossing the Ravi River and carried out the incident. Along with that, many similar devices have been found there which are used by terrorists to carry out such attacks. In that direction, our intelligence agencies or the security agencies of the Central Government are in constant touch with the Punjab Police and are making complete arrangements to remove all the shortcomings in it.

SHRIMATI SANTOSH AHLAWAT: Hon. Madam Speaker, I would like to ask the Hon. Minister of Home Affairs through you whether a high-level meeting has been held recently to conduct a time-bound security review of all the security establishments of the country. Whether any important steps have been taken to prevent recurrence of such incidents? Have we made strong arrangements for the security of the borders and is there a consideration of banning the display of important places on maps by various search engines including Google?

SHRI KIREN RIJIJU: Madam Speaker, when various types of terrorist incidents take place in the country, they are thoroughly discussed in the Home Ministry and in various agencies. After the recent incident that took place in Pathankot, Punjab, a large-scale meeting was held under the chairmanship of the Hon. Minister of Home Affairs and after that it was resolved to take various steps. At the same time, the Defense Ministry has constituted a committee of three members under the leadership of Lieutenant General Philip Compose, which will look into how all the sensitive installations and very important institutions of India should be protected and kept safe, they will conduct thorough study for that also. Its report is yet to come. They will submit their report within three months. ...(Interruptions)

HON. SPEAKER: Mr. Ashwini Kumar ji, you also have the same question. [English] Do you want to ask a supplementary, because you also have same question no. 71?

01.03.2016 (Q. 71)

[Translation]

SHRI ASHWINI KUMAR: Speaker Sir, everything else has been asked by the hon. Member in the question. I just want to ask one question.

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The Indian Government has provided Pakistan with evidence of its nefarious activities many times. ... (Interruptions) But, Pakistan will not be ready to accept this, ... (Interruptions) because the real power is not in the hands of the elected Government there.... (Interruptions) The real power is in the hands of the army.... (Interruptions) We all know this.... (Interruptions) He is also not in favor of improving relations with India.... (Interruptions) I want to ask the Home Minister through you that the decision taken by Pakistan to send its investigation team to Pathankot ... (Interruptions) Has our Government taken a final decision on it?

SHRI KIREN RIJIJU: Madam Speaker, after the recent Pathankot incident, handed over the evidence to Pakistan which we have obtained....(Interruptions) After that, this case has been registered in Pakistan...(Interruptions) This is the first time that our country has taken action on the evidence submitted. ... (Interruptions) After that, Pakistan has requested to send the investigation team to India. ... (Interruptions) But Pakistan has not yet given the details of its date, size of the team and how many will come....(Interruptions) We for the persons are waiting date....(Interruptions) If Pakistan gives the date, the Indian Government will cooperate on how to work it out....(Interruptions)

01.03.2016 (Q.63)

[Translation]

SHRI KAUSHALENDRA KUMAR: Speaker Madam, I wanted to know from the Hon. Minister through you whether the Government has relaxed the norms related to wheat import, if yes, then a detailed account of the increased quantity of permitted imports during the current year as compared to previous years was asked... (Interruptions) But the answer has not been satisfactory....(Interruptions)

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I would like to know from the Minister through you that as against the stocking norms of 13.80 million tonnes as on 01 January, the stock available in the Central Pool as on 01.01.2016 is 23.79 million tonnes, then why was wheat imported, in what circumstances it was imported.... (Interruptions)

SHRI RAMVILAS PASWAN: We cannot completely stop import-export as per WTO rules.... (Interruptions) We have said in reply to the hon. Member that the import duty was 10 percent from 07.08.2015.... (Interruptions) We have increased it to 25 percent with effect from 19.10.2015.... (Interruptions) The most drastic step possible has been taken.... (Interruptions) There is no shortage of food grains here.... (Interruptions) We had purchased 280 lakh tonnes of grains in the year 2014-15.... (Interruptions) This time also, we have purchased 280 lakh tonnes of grains.... (Interruptions) So we have no shortage of wheat and rice. ... (Interruptions) We cannot stop total imports as per WTO rules.... (Interruption) We cannot completely stop import-export as per WTO rules.... (Interruptions)

SHRI KAUSHALENDRA KUMAR: Madam Speaker, my second question is why the wheat is rotting? ... (*Interruptions*) You are ruining the hard work of the farmers.... (*Interruptions*) Will the Hon. Minister please tell that it has been 67 years of independence... (*Interruptions*) Is there any way to sell the wheat which is rotting in the market or not? ... (*Interruptions*)

SHRI RAMVILAS PASWAN: There is a solution to sell it in the market....(Interruptions) We have sold 66 lakh tonnes of grains through OMSS... (Interruptions) As far as damage is concerned... (Interruptions) You know that we procure 280 lakh tonnes of grains. ... (Interruptions) Out of which only 150 tonnes are damaged (Interruptions) Which could be just a zero, zero point few percent. ... (Interruptions)

[English]

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, the issue that is being raised by the hon. Members is very important but they have to go by the Rules. Let them give a notice. The Government has no problem in discussing the issue, if they give a notice. ... (*Interruptions*) The hon. Speaker has not allowed the Adjournment Motion. You have to give another motion. ... (*Interruptions*)

HON. SPEAKER: Please go back to your seats. I am requesting all of you to go back to your seats. After the Question Hour, I will hear you.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.36 hours

The Lok Sabha then adjourned till Twelve of the Clock.

*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos.64 to 70 and 72 to 80

Unstarred Question Nos.691 to 920

*For Questions, please refer to Master copy of English version, placed in Library.
You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

12.0 1/4 hours

(At this stage, Shri P. Nagarajan and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri Bhartruhari Mahtab, Jai Prakash Narayan Yadav, Prof. Saugata Roy, Shri Jyotiraditya M. Scindia, Shri Mallikarjun Kharge, Shri K.C. Venugopal, Shri Rajesh Ranjan, Shri T.G. Venketash Babu, Shri P. Kumar, Shri B. Senguttuvan, Shri S.R. Vijaya Kumar, Dr. P. Venugopal and Shri Anto Antony on different issues.

The matters through important do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (Interruptions)

[English]

HON. SPEAKER: I have received other notices also.

... (Interruptions)

SHRI ARJUN RAM MEGHWAL (BIKANER): Madam Speaker, I have also given a notice.

HON. SPEAKER: What is your notice?

[Translation]

SHRI ARJUN RAM MEGHWAL: Madam Speaker, on February 24, 2016, while speaking in this House, Jyotiraditya ji said that Bandaru Dattatreya ji called Rohit Vemula a casteist, extremist, antisocial. I have to say that Bandaru Dattatreya ji had received a letter, which he forwarded blankly. He did not call Rohit Vemula casteist, extremist, and anti-national. He has misled the House, hence I have a privilege notice. Please accept my privilege notice.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam Speaker, I have given you a notice of privilege motion under Rule 223. [English] Shri Jyotiraditya Scindia has tarnished my image. My request that the letter, which I had written to the HRD Ministry, I had never mentioned the name of Rohith... (Interruptions)

The other thing is that I come from the OBC class. I am from a poor family. But Mr. Scindia has tarnished my image. Everybody knows in Hyderabad, in Andhra Pradesh and in Telangana about this defamation, which has come to me... (*Interruptions*)

Madam, the entire nation knows. I am telling you that in my whole life, I have committed myself for the cause of Dalits. I have worked for the OBCs. I have always stood for the Dalits. Not only that, my mother was a very poor lady. My mother used to sell onions. I have come from that phase of life. But he has tarnished my 30 years of service, as if I have done something to him and to Dalits... (*Interruptions*)

On the other hand, I have made sacrifices for the cause of Dalits.... (*Interruptions*) Madam, I am expressing it with pain. By this way, he has tarnished my image and reputation. So, I want that the Motion should be accepted... (*Interruptions*)

HON. SPEAKER: I have received notices of question of privilege dated 1st March, 2016 against Shri Scindiaji given by Shri Bandaru Dattatreya, Shri Rakesh Singh, Shri Ajay Tamta, Shrimati Anupriya Patel, Shri Janardhan Mishra, Shri Ganesh Singh, Shri Prahland Singh Patel and others.

The matter is under my consideration.

... (Interruptions)

HON. SPEAKER: Some hon. Members sought to raise the matters by way of notices. I had already observed yesterday that the matter was under my consideration. Whatever Privilege notices I have received, they are under my consideration.

... (Interruptions)

12.06 hours

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): On behalf of Shri Sarbananda Sonowal, I beg to lay on the table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2014-2015, along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2014-2015.

[Placed in Library, See No. LT 4108/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI CHAUDHARY): Hon. Speaker, I lay on the Table:—

- (1)A copy each of the following notifications under section 123 of Daman and Diu Panchayat Regulations, 2012:-
 - (i) The Daman and Diu Panchayat (Election Procedure) Rules, 2014, published in Notification No. 30 (English version) and Notification No.

61 (Hindi version) in the Gazette of the Union Territory Administration of Daman and Diu, dated the 26th June, 2015.

- (ii) The Daman and Diu Panchayat (Election Procedure) Rules, 2015, published by Notification No. 25 (English version) in the Gazette of the Union Territory Administration of Daman and Diu, dated the 26th June, 2015 and Notification No. 34 (Hindi version), dated 19th August, 2015.
- (2)Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in item number (1) above.

[Placed in Library, See No. LT 4109/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI MOHANBHAI KALYANJIBHAI KUNDARIA):Hon. Speaker, I lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Co-operative Training, New Delhi, for the year 2014-15.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Co-operative Training, New Delhi, for the year 2014-15, and Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Co-operative Training, New Delhi, for the year 2014-15.

(2) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT 4110/16/16]

- (3)One copy each of the following letters (Hindi and English versions) under Section 619A of the Companies Act, 1956.
 - (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2013-14.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2013-14, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4)Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (3) above.

[Placed in Library, See No. LT 4111/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2014-15, along with audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2014-15.

(6)Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (5) above.

[Placed in Library, See No. LT 4112/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): Hon. Speaker, I refer to Notification No. F.No.K.A. 3949 (E) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, which was published in the Gazette of India dated 17 December, 2015 and by which Rabi, 2015-16, I lay on the Table of the House a copy (Hindi and English versions) of the supply order of urea to be placed by the domestic manufacturers to the States and Union Territories.

[Placed in Library, See No. LT 4113/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay on the Table:-

(1) A copy of the Border Security Force Headquarters Group 'C' (non-combatised) posts Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated 11th February, 2016 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(2) A copy of the Central Industrial Security Force (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 14(E) in Gazette of India dated 8th January, 2016 under subsection (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library, See No. LT 4114/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHNAPAL GURJAR): Hon. Speaker, I lay the following papers on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2014-15 and audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2014-15.
- (2) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT 4115/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. SANJEEV BALYAN): I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2014-2015.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4116/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2014-2015.
 - (3)Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 4117/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): Hon. Speaker Madam, I lay the following papers on the Table:--

- (1) A copy each of the following letters (Hindi and English versions) under section (6) of Article 338A of the Constitution: -
 - (i) Report regarding problems faced by migrant Scheduled Castes in obtaining caste certificate from National Scheduled Caste Commission May, 2013.
 - (ii) Explanatory Memorandum on the above mentioned report.
- (2)Statement showing the reasons for the delay in laying the papers mentioned in (1) above (Hindi and English versions).

[Placed in Library, See No. LT 4118/16/16]

12.07 hours

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 26th February, 2016 agreed without any amendment to the Election Laws (Amendment) Bill, 2016 which was passed by the Lok Sabha at its sitting held on the 25th February, 2016."

12.08 hours

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL, 2016*

[Translation]

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): Hon. Speaker, I move that leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

[English]

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

The motion was adopted.

[Translation]

SHRI THAAWAR CHAND GEHLOT: I introduce the Bill.

^{*}Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 01.03.2016.

12.09 hours

(At this stage, Shrimati Ranjit Ranjan Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

[English]

HON. SPEAKER: Do you want 'Zero Hour'? Please go to your seats. I just do not know what you want. You have to go to your seats.

... (*Interruptions*)

HON. SPEAKER: I will allow you but you go to your seat. This is not the way. I am sorry.

... (Interruptions)

12.09 ½ hours

(At this stage, Shri P. Nagarajan and some other hon. Members went back to their seats.)

HON. SPEAKER: I have told all privilege notices are under my consideration. This is not the way. I am sorry. Everybody cannot raise it.

Ranjit ji, I have also kept your notice. You do not want to run the House. Please go to your seats.

[Translation]

SHRIMATI RANJEET RANJAN (SUPOL): Hon. Speaker, I also have my notice.

... (Interruptions)

HON. SPEAKER: Please go to your seats.

... (Interruptions)

HON. SPEAKER: Regarding all privilege notices, I have taken your name also. I have taken everybody's name. All privilege notices are there.

... (Interruptions)

HON. SPEAKER: No, I am sorry.

... (Interruptions)

HON. SPEAKER: But you go to your seats. Then only, I will allow you, otherwise not.

... (Interruptions)

HON. SPEAKER: All of you please go to your seats.

... (Interruptions)

HON. SPEAKER: No, do not show me the book. I know. I am sorry. Go to your seats. Nothing will go on record.

... (Interruptions)... *

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, you had allowed them yesterday. Yesterday they were given opportunity. He is an aggrieved party.

HON. SPEAKER: I know.

^{*}Not recorded.

SHRI M. VENKAIAH NAIDU: Madam, you have allowed yesterday. Already, you have taken the names.

HON. SPEAKER: I have already allowed. That is why, I have taken all the names. Shrimati Ranjeet Ranjan's name is also there. The matter is under my consideration. It is not like that.

... (*Interruptions*)

HON. SPEAKER: You please go to your seats.

... (*Interruptions*)

HON. SPEAKER: Yes, Dr. P. Venugopal, do you want to say something?

... (Interruptions)

HON. SPEAKER: No, I am sorry. You go to your seats.

... (Interruptions)

DR. P. VENUGOPAL (TIRUVALLUR): Madam, I have given notice to move an Adjournment Motion regarding a very important issue.... (*Interruptions*)

HON. SPEAKER: Please go to your seats. This is not the way, please.

... (Interruptions)

[English]

HON. SPEAKER: Dr. P. Venugopal, do you want to speak or not? This will go on.

... (Interruptions)

DR. P. VENUGOPAL: Madam, the House has to be in order.

HON. SPEAKER: You have made it disorder. Now they are making it.

... (Interruptions)

DR. P. VENUGOPAL: Madam, the House has to be in order.

HON. SPEAKER: Do you want to say or not?

... (*Interruptions*)

DR. P. VENUGOPAL: Madam, the House has to be in order....(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.12 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hours

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker in the Chair)

SUBMISSION BY MEMBER

Re: Reported disclosure by ED and IT on investments by a firm owned by the son of a former Finance Minister

[English]

HON. SPEAKER: Now, Dr. Venugopal.

DR. P. VENUGOPAL (TIRUVALLUR): Hon. Madam, I have given a notice to move an Adjournment Motion regarding a very important matter of huge investments and real estate acquisitions made by the company owned by the son of the former Union Finance Minister. ... (*Interruptions*)

Hon. Speaker, I have not mentioned any name. I have just said 'the former Finance Minister'. ... (*Interruptions*)

HON. SPEAKER: Ok.

DR. P. VENUGOPAL: Madam, enormous new evidences are available with the law-enforcing agencies of India to prove the joint loot by the former Finance Minister and the former DMK Ministers through the Aircel-Maxis Deal, which is a part of the 2G Spectrum Scam.

Though an avalanche of documents were seized by the officials of the Income Tax Department and the Enforcement Directorate from the premises of former Finance Minister's son long back, the present Government and its

Prime Minster, Shri Narendra Modi's inaction has come as a rude shock to the nation. The documents with Enforcement Directorate and Income Tax Department proved the huge investments made illegally by the son of the former Finance Minister in many parts of the world.

The details of involvement of the former Finance Minister's family in the Aircel-Maxis Deal and huge financial gains they obtained through it are lying with the Government for quite long. But, surprisingly, either the Prime Minister of India [English] is kept in dark about the evidence available with the Government or he is hesitant to take any action against the looters.

Millions of dollars gained by the family of the former Finance Minister through the DMK orchestrated Aircel-Maxis Scam have been deployed to acquire huge tracks of farm land, sports facilities, to make investment in real estate and other companies in many countries, including the Great Britain, South Africa, Malaysia, Sri Lanka and Dubai.... (*Interruptions*)

HON. SPEAKER: Please sit down. Let him complete.

... (Interruptions)

HON. SPEAKER: He has not taken any name.

... (Interruptions)

DR. P. VENUGOPAL: The slow progress in investigation and trial relating to the former Finance Minister and the former DMK Ministers involved Aircel-Maxis Scam gives an impression that there are forces within the NDA and various agencies of the Government which are trying to dilute the entire process and thereby help the culprits escape with the loot running into several hundred crores of rupees. ... (*Interruptions*)

The former Finance Minister facilitated the Malaysian Telecom giant, Maxis to acquire Aircel Telecom forcibly from a Tamil Nadu businessman with the connivance of the former DMK Telecom Minister through Foreign Investment Promotion Board (FIPB) clearance during the UPA rule. ... (Interruptions)

The joint loot of the former Central Ministers had yielded several thousand crores of illegal wealth to the families of these former Ministers and remain. ... (*Interruptions*)

Hence, Madam Speaker, we urge the hon. Minister to come and assure the House. ... (*Interruptions*)

Madam, we want him to assure that the guilty would not be spared and they would be brought to book immediately. ... (*Interruptions*) We want only the Prime Minister ... (*Interruptions*) We want the Prime Minister to come and make a statement in the House. ... (*Interruptions*)

14.05 hours

(At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

HON. SPEAKER: What is all this? Now, nothing will go on record.

... (Interruptions)... *

HON. SPEAKER: This is not fair. I have allowed him to speak the whole thing.

^{*} Not recorded

... (Interruptions)

HON. SPEAKER: No, I am sorry. This is not the way.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam Speaker, this issue, which has been raised by them, is agitating the Members and it is a matter of corruption which has been raised and it had appeared in the media. ... (*Interruptions*)

Madam, we have assured them that if they move a substantive motion which is agreed to by you, we will be ready to hold any discussion on the subject. With regard to the point that they are saying that the Government did not act, this matter is also, I believe, if I am not wrong, under the supervision of the Supreme Court, and the investigations are on. The Government is not there to protect anyone who has done wrong. No one is above law. ...(Interruptions)

I think, the hon. Members of AIADMK party should agree for a debate on the subject. We are ready to admit it. The Government, the Finance Minister will [English] certainly come back and respond to that. So, my only appeal to the hon. Members is to go back to their seats because they have been allowed to raise the matter by your honourable self. I think, this is the request - what we are doing. ... (Interruptions)

There is no question of the NDA Government being not aware or not being active or not taking action. We will do whatever is due under law. ... (Interruptions)

HON. SPEAKER: I have allowed him to raise the matter. Now, you have to go back to your seats.

... (Interruptions)

HON. SPEAKER: It cannot go on like this that you speak also and then, again, you disturb the House. Do not show me any paper. Showing the paper is nothing.

... (Interruptions)

HON. SPEAKER: I have allowed him to raise the matter.

... (Interruptions)

HON. SPEAKER: I cannot give you justice.

I have given you justice as he has raised the matter. Now, please go to your seats. He has raised the matter and justice has been done.

... (*Interruptions*)

HON. SPEAKER: Government is ready to respond, but in a proper way, under proper rule, you have to demand for it.

... (Interruptions)

HON. SPEAKER: It is not like that. You are disrupting the House. I am sorry.

14.08 hours

MATTERS UNDER RULE 377

HON. SPEAKER: Now, matters under Rule 377-Shrimati Neelam Sonkar.

(i) Need to set-up an Akashvani Kendra at Azamgarh, Uttar Pradesh [Translation]

SHRIMATI NILAM SONKAR (LALGANJ): Hon. Madam Speaker, I recall the historic moment when Netaji Subhash Chandra Bose addressed Indians through radio from Rangoon in November 1941 to strengthen the freedom struggle and want to highlight its importance in backwards and rural areas. ... (Interruptions)

Akashvani is the most powerful medium of communication connecting poor farmers, youth and students in villages with the rest of the world. In rural areas, in the absence of electricity, cable connection, internet and transportation, radio is the most effective medium for news of the country and the world, sports, weather conditions for farmers and music in remote areas. ...(Interruptions)

I want to say that despite being a versatile, cheap and powerful means of communication, Azamgarh, the center of Purvanchal, is still deprived of the facility of All India Radio Centre. ... (Interruptions)

Azamgarh has always been a center of education, spiritual practice, culture and art. This is the land of Pt. Shyamnarayan Pandey, Rahul Sanskrityayan, Shibli Nomani and Ayodhya Singh Upadhyay "Hariaudh". Azamgarh is the land of the famous house of Pandit Chhannu Lal Mishra,

Hariharpur. But due to lack of proper and adequate means of education and communication, the heritage of this region and its talent did not get a chance to develop. The people of the area are not able to get complete information even about their own area, leave alone the rest of the world. ...(Interruptions)

Through the Hon. Speaker, I demand from the Government of India in the House that a high capacity All India Radio center should be established in Azamgarh for the benefit of farmers, students and rural people and for the sustainable development of the area. Hon. Speaker sir, I believe that soon you will hear that "This is Akashvani Azamgarh", this is the "Mann Ki Baat" of the people of Azamgarh."

... (Interruptions)

(ii)Need to expedite setting up of Passport Seva Kendra at Udaipur, Rajasthan.

SHRI ARJUN LAL MEENA (UDAIPUR): Madam, on 03 February, 2016 the Ministry of External Affairs had approved the opening of Passport Seva Kendra in my Lok Sabha constituency, Udaipur, Rajasthan. For this, action is going on at various levels, but due to the indifference of some government officials, the administrative and formal Orders could not be issued. The building handed over by the Udaipur Municipal Corporation to the Ministry of External Affairs for the Passport Seva Kendra has been prepared according to its requirement. Therefore, I demand from the Government to issue administrative and formal orders as soon as possible and send a technical team to Udaipur and start the Passport Seva Kendra soon so that the general public of Udaipur division have the facility of getting their passports made quickly and easily.... (Interruptions)

HON. SPEAKER: Shri Chand Nath – Absent.

(iii) Need to take welfare measures for cotton farmers in the country.

Dr. MANOJ RAJORIA (KAROLI-DHOLPUR): Madam, through the House, I would like to draw the attention of the Union Government towards the cotton farmers committing suicide in states like Maharashtra, Andhra Pradesh, Tamil Nadu etc. As we all know that with the increase in population over time, the pressure on cultivable land is increasing and the size of per capita land holdings has also reduced significantly. Through you, I would like to draw the attention of the Hon. Minister of State for Textiles to conduct a survey and study of the traditional handicrafts prevalent in these areas and to provide organized facilities to the farmers so that they can produce handicrafts sitting at home. Also, provide them loans at cheap rates and also provide them market linkage to sell their produce so that the pressure of population based on agriculture sector can be reduced and people can get other livelihood options. With this, farmers will not have to bear the brunt of weather instability....(Interruptions)

(iv) Need to conduct an inquiry into alleged misappropriation of funds under Mid-day meal scheme in Bihar.

SHRIMATI RAMA DEVI (SHIWAHAR): Speaker Sir, I want to draw the attention of the House towards the irregularities in mid-day meal in the schools of Bihar. The central scheme is allegedly being misused by increasing the number of children present in schools. For example, the population of children in Sitamarhi district is 6 lakh 65 thousand 640, while the enrollment in schools is 6 lakh 67 thousand 106 children. The number of children in Khagaria district is 3 lakh 50 thousand 53 but the enrollment is shown to be 3 lakh 69 thousand 106 children. Kishanganj has a population of 3 lakh 43 thousand 963 children while the enrollment is 3 lakh 94 thousand 897 children. There are 8 lakh 58 thousand 934 children in Gaya district whereas their number is shown in the nomination as 8 lakh 71 thousand 428. Sitamarhi is a district of my parliamentary constituency. More than half of the children in these districts are studying in public schools. In this way, by declaring more number of children, irregularities are being done in the use of funds received for the mid-day meal scheme for lakhs of children. It is a matter of regret that such tactics are being adopted in the field of education where the level of education is low and there is an urgent need to improve the level of education for the development of Bihar. It is very important in the public interest to investigate the irregularities taking place in the mid-day meal scheme across Bihar. I would like to request the Government through the House to investigate the irregularities in the midday meal scheme in Bihar and take action against the officials....(Interruptions)

(v) Need to set up KendriyaVidyalayas at Vishnah, Naushera and Poonch in Jammu and Kashmir

SHRI JUGAL KISHORE (JAMMU): Madam Speaker, through you, I want to draw the attention of the Human Resource Development Minister and the Ministry towards Jammu region. There is an urgent need to open Kendriya Vidyalaya at the following places -

- 1) Vishnah District Jammu
- 2) Nowshera District Rajouri
- 3) Poonch District Poonch

It is very important to open Kendriya Vidyalaya at these three places, because the local people are protesting daily here. Therefore, through you it is requested to announce the opening of Kendriya Vidyalaya here soon. ...(Interruptions)

[English]

HON. SPEAKER: Shri Naranbhai Kachhadiya – not present; Shri PrabhubhaiNagarbahi Vasava – not present.

Shri Maheish Girri.

(vi) Need to provide the facility of helipad in East Delhi parliamentary constituency

[Translation]

SHRI MAHESH GIRI (EAST DELHI): Madam Speaker, like other areas of Delhi, there are a lot of traffic related problems in East Delhi and the bridges located on the Yamuna River between East Delhi and the rest of Delhi are connecting channels which become bottlenecks. If any natural disaster occurs in any area or any fire incident occurs or road transport routes get disturbed due to any reason, then it is possible to deliver relief material or medical services to such densely populated areas only through air transport. With a population of 50 lakh, it is not just a part of Delhi, but by any international standards, it is a big city in itself. Now, it is not possible to build an airport here, but keeping all these things in mind, according to me, it is very necessary to have a helipad in East Delhi. The availability of helipad will ensure that if any natural disaster occurs, relief material can be easily delivered through helicopter and neither the general public has to face traffic problems nor privileged persons like the Prime Minister or the President. Therefore, I request the House for construction of helipad in East Delhi.... (Interruptions)

(vii) Need to set up a hospital with all the modern healthcare facilities in Kairana parliamentary constituency, Uttar Pradesh.

[Translation]

SHRI HUKUM SINGH (KAIRANA): Madam Speaker, there has been a severe outbreak of dengue in most parts of the country for the last four months. Thousands of people were also affected in the capital Delhi and a large number of people died. My Lok Sabha constituency Kairana also suffered from dengue disease and hundreds of people died. There was no proper system of treatment at the local level. Private sector doctors also exploited the affected families immensely, taking undue advantage of the situation. The effect of dengue is still present in the villages. Apart from this, thousands of people are suffering from heart diseases to TB and cancer due to polluted water and adulterated food items. There is not a single hospital equipped with modern facilities in Kairana, Shamli, Thana Bhawan, Nakur, Gangoh of the area. It is not possible for the poor to get treatment in private hospitals. Therefore, people are forced to face death by falling victim to the disease.

I urge the Government to immediately establish a hospital equipped with all modern facilities at any of the above mentioned places, so that lakhs of people can be protected from serious diseases. Thank you....(Interruptions)

(viii) Need to include Makrana city in Rajasthan under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Scheme.

[Translation]

SHRI C.R. CHAUDHARY (NAGAUR): Madam Speaker, first of all I would like to congratulate the Hon. Prime Minister and the Hon. Urban Development Minister that they have started the "Smart City" and "Amrit Yojana" schemes for the development of cities. By implementing Smart City Scheme in 100 cities of the country, the path to all-round development has been paved. Similarly, according to the 2011 census, "Amrit Yojana" has been started in the cities having population of more than one lakh, where city councils are functioning. ... (Interruptions)

Hon. Speaker Madam, in my Lok Sabha constituency "Makrana" is a world famous city. The marble here is of the best grade in the world and the world famous "Taj Mahal" is made of marble from here. Even today this stone is being used in spectacular buildings all over India. Secondly, it is a city where the minority population is more than 50 percent and is known for its religious tolerance. ... (Interruptions)

Before 2011, there was a municipality in this city. Municipal council was formed after the 2011 census. The main reason is that the population of Urban Agglomeration of Makrana was 1.16 lakh in 2011. Considering this city as part of "AMRUT Yojana", the officials here were called to the state level meetings. But later in 2011, the population of the city was declared as 96000 and it was

removed from the AMRUT scheme. In this regard, I made a personal request to the hon. Minister of Urban Development and Housing.

Hon. Speaker Madam, through you, I request the hon. Minister that the world famous city of Makrana (Rajasthan), where majority of population belong to minorities and from where the state is getting good income, should be given a place in the list of cities under AMRUT scheme. ... (Interruptions)

(ix) Need to reduce the rate of mobile SMS sent in Hindi language.

SHRI P.P. CHAUDHARY (PALI): Madam, today's era is of mobile revolution. We can send our messages to each other in the form of SMS/WhatsApp and e-messages. Most of the people in rural areas do not use internet facility, they still use SMS to send messages rather than sending them through Internet. The Meteorological Department is also using SMS facility to provide weather related information to the farmers. SMS is sent in Hindi, English and languages of other countries. People in rural areas are not able to use this service in English language, hence they have to write their messages in Hindi only. ... (Interruptions)

Except SMS facility, there is a uniform charge for using any language in all mobile services. Hindi SMS has to be priced more than English, the reason for which is clear that the quantities have to be different Keystroke counting, more keystrokes to be used in making each Hindi word. It is a common feature in rural areas of North India, that one has to take help of others to understand English SMS... (*Interruptions*)

Today, our Government is making to promote Hindi for the last several years. These efforts are going on and on for the last several decades. Hindi Pakhwada is also organized every year in every Ministry and Department. Banks have also been given instructions from time to time to use Hindi language. In the last decades, several crores of rupees have been spent to promote the Hindi language. ... (Interruptions)

Through the House, I request the Hon. Minister of Information and Communications to please issue instructions to the mobile network companies to reduce the charges of SMS in Hindi language to 50 per cent in order to promote the Hindi language, so that the people living in rural areas can easily send sms using their mother tongue and avail the benefit of low rate. ... (Interruptions)

(x) Need to ensure mandatory 27% reservation in jobs and educational institutions to people belonging to Other Backward Classes in the country particularly in Maharashtra

SHRI NANA PATOLE (BHANDARA-GONDIA): Madam, according to Article 340 of the Indian Constitution, there are economic, educational and social rights for the Other Backward Class (OBC) category in the country. OBC, this backward class of society, is being ignored in providing reservation from the Central Government even though it is entitled to 27 percent reservation according to the Mandal Commission. Despite having 27 percent reservation, there is a Government record of giving 19 percent reservation for the OBC community in the country. It has been noticed that the OBC community is not being given the full benefit of reservation. In the educational fields, injustice is being done to the students by not providing adequate reservation and other facilities in providing certificates like admission, domicile, creamy layer etc. Scholarship amount has not been awarded to the students of Maharashtra for the last 6 years. As a result, lakhs of students have suffered educational loss and their future has been spoiled. Reservation benefits are not provided for promotions in Government jobs. In Gadchiroli district of Maharashtra, 6 percent reservation is given to OBC community. In this way, injustice is being done to the OBC community in many states of the country. As caste census of this community has not been conducted since 1931, no development has taken place. Therefore, there is a need to take immediate action by the Central Government by setting up an independent ministry to get constitutional rights of this oppressed backward OBC class community....(Interruptions)

(xi) Need to permit picking of stones from Pandai River in Valmiki

Nagar parliamentary constituency, Bihar

SHRI SATISH CHANDRA DUBEY (VALMIKI NAGAR): Madam, the

work of picking stones in Pandai river at Bhikhanathori in Gaunaha block of

my parliamentary constituency Valmiki Nagar has been discontinued for the

last several years, due to which thousands of people here are on the verge of

starvation. The problem of employment has arisen before them. Here, the

stones are picked by hand by the workers. These stones come from Nepal with

water flow of the rivers. Due to not clearing stones from the river bed it gets

shallow thus water changes its course, due to which thousands of acres of

forests are damaged and valuable timber is also damaged. It is located three

kilometers away from Tiger Project.

Therefore, please take cognizance of this very important issue and NOC

may be provided as soon as possible. Permission should be given to pick stones

by hand and not by blasting, so that thousands of people can get

employment....(Interruptions)

HON. SPEAKER: Dr. Anshul Verma.

Dr. Ramesh Pokhriyal ji.

(xii) Need to provide clean drinking water to residents of Haridwar in Uttarakhand

Dr. RAMESH POKHRIYAL NISHANK (HARIDWAR): Madam, I would like to draw your attention towards serious diseases caused by contaminated drinking water in urban/rural areas of Haridwar parliamentary constituency.

Madam, Haridwar, which is famous as the international capital of yoga and spirituality, is today going through a serious crisis of contaminated drinking water. People in Haridwar district are forced to drink contaminated water. People in rural areas suffer from various types of diseases. Khanpur block of Haridwar district is particularly affected. Hundreds of people from villages like Bharuwala, Karnapur etc. have been confirmed to be suffering from Hepatitis C. All the people are extremely backward economically and are unable to afford expensive treatment. They are compelled to visit expensive private hospitals even to get blood tests done.

Madam, through this House, I request the Government to immediately take comprehensive steps to improve the quality of drinking water in Haridwar district by getting it tested. Apart from this, free health care facilities should also be provided to all the ailing persons.... (*Interruptions*)

(xiii) Need to improve the condition of post office buildings as well as appointment of adequate postal staff in Bardoli parliamentary constituency, Gujarat.

SHRI PRABHUBHAI NAGARBHAI VASAVA (BARDOLI): Madam Speaker, the Department of Posts, a Government of India undertaking, is in a very pathetic condition at present. At some places there is shortage of staff and at some places the building is in dilapidated condition. Even today, the dependents of the deceased are in long queues for their appointment on compassionate ground which is not being done, as a result the dependent families of the deceased are on the verge of starvation. In the tribal towns and rural areas of my parliamentary constituency, Bardoli district-Surat, Gujarat, the condition of the post office is very bad and due to shortage of staff, the rural people there, are not able to get any facility.

Hon. Speaker, through you I request the Hon. Minister to please take necessary steps to improve the facilities of the Postal Department.

(xiv) Need to provide a special financial package to Kerala for providing basic amenities to pilgrims visting Sabarimala temple in the State.

[English]

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Hon. Speaker, Chengannur Municipality in Kerala with 27 Wards and more than 30,000 population is the gateway to Sabarimala. Even though the population of Chengannur is 30,000, during Sabarimala pilgrimage season three crore Pilgrims visit Sabarimala using Chengannur as their transit point. The Chengannur Municipality is struggling to provide basic amenities for the pilgrims during their visit. The Municipality requires huge infrastructure facilities to cater to the requirements of the pilgrims viz. drinking water facilities, drainage system, toilets, bathing places, waste disposal system, upgradation of taluk hospital, providing adequate light and electricity, dormitories and Yatri niwas etc. for short stay of the pilgrims. The devotees used to take bath at Pamba River where proper lighting and bathing ghats need to be constructed. Chengannur Mahadeva temple has a pond which also needs to be renovated with the ghats. In order to provide basic amenities to the visiting pilgrims to Sabarimala, a special package of Rs. 250 Crore may be sanctioned to Chengannur Municipality by the Ministry of Urban Development, Government of India.

(xv) Need to set up the proposed National Institute of Medicinal Plants in

Thiruvananthapuram in Kerala.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Hon. Speaker,

Kerala is known for its traditional knowledge of Ayurveda and related

practices involving medicinal plants and herbs.

Kerala is the cradle of Ayurveda in India and it was in recognition of

this potential that the Ministry of AYUSH is considering the establishment of

the National Institute of Medicinal Plants in Kerala.

This institute is intended to be in pursuance of the Government's 'Vision

for Ayurveda 2020' proposal. The institute should ideally be located in

Thiruvananthapuram, the State Capital of Kerala, which also hosts the famous

Government Ayurveda College.

The State Medicinal Plant Board of the Government of Kerala has

already submitted adetailed Project Report on the proposed institute, for the

Government's review.

I urge you to approve the report and release the initial amount of Rs. 50

lakh for establishing the National Institute of Medicinal Plants in

Thiruvananthapuram.

HON. SPEAKER: Smt. R. Vanaroja

Not present

Shri S.R. Vjayakumar.

. Not present

Shri Dinesh Trivedi --- Not present

Shri Sultan Ahmed--- Not present

(xvi) Need to release the backlog amount of Central Assistance under post-matric scholarship scheme to Government of Odisha.

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): As you are aware that Odisha Government has been offering highest priority to education of weaker section of society particularly SC/ST students. I would draw your kind attention to the issue that Central assistance released from Tribal welfare Ministry towards Post-Matric scholarship to SC students has been grossly inadequate since 2014-2015. This has created significant arrears received from the said Ministry and progressive outstanding dues amount to Rs. 121.17 crores in 2014-15.

Since huge gap in receipt of central assistance against the actual requirement is not only putting the economically poor SC students to hardship but also posing serious challenges to state Government in managing the grievances to helpless students.

In order to ensure that the arrears of SC students do not affect them, the State Government has incurred the expenditure out of their own budget provision for 2015-16 to meet the arrears claim of 2014-15. One can understand how much the state government is concerned with the problems of SC students.

Hence, I urge upon the Central Government to release the backlog amount under the post-matric scholarship scheme to Government of Odisha.

(xvii) Need to review the inclusion of 'Sindh' in the National Anthem of India and make suitable amendments

[Translation]

SHRI ARVIND SAWANT (MUMBAI SOUTH): National flag and National Anthem are the subject of pride for the nation. We all Indians sing the national anthem written by the most revered Rabindranath Tagore.

This national anthem was passed by the Parliament on January 24, 1950. At that time, the second line in this national anthem was Punjab, Sindhu, Gujarat, Maratha, Dravid, Utkal Bang. We sing this line like this Punjab, Sindh, Gujarat, Maratha. Whereas the word 'Sindhu' is in the national anthem passed by the Parliament. Parliament had made this change with thorough consideration. There is no province named Sindh in India today and no one except the Parliament has the right to change the national anthem passed by the Parliament itself. Therefore, on this important issue, I demand through you to change the correct words in the national anthem.

(xviii) Need to procure maize at MSP from the farmers of Telangana [English]

SHRI C.H. MALLA REDDY (MALKAJGIRI): Madam Speaker today I wish to raise one very important issue related to the plight of the farmers in of Telangana. In Telangana, the farmers are facing a lot of difficulties and they have been hurt very badly due to poor yield and procurement. In Telangana farming is not very diverse. Maize is grown by the farmers in close to 80% of the cultivable area in the State. Government of India procures many crops like paddy by giving Minimum Support Price, but Telangana farmers mostly produce coarse grains like Maize due to poor condition of rainfall and soil. Maize is a staple food of Telangana and it is also a feed for cattle and an important component of the starch industry. Majority of these farmers are extremely poor and own very little land. I request the government to initiate procurement of Maize from these farmers at MSP.

(xix) Need to fix tariff in Indian Rupees for Indian citizens who use the services of luxury train Maharajas' Express

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): There is a need to fix the tariff for the famous tourist luxury train Maharajas' Express in Indian Rupees for the benefit of Indian citizens.

The Maharajas' Express, India's finest and most expensive luxury train, is the winner of the World's Leading Luxury Train award between 2012 and 2015.

It runs 5 different tours, namely: Indian Splendor; Heritage of India; Treasures of India; Gems of India; and Indian Panorama, with fares published only in US Dollars, ranging from \$ 2,910 to \$ 23,700.

Due to the fluctuating rate of exchange of the dollar against rupee, there is no fixed tariff available for Indian tourists who use this service. It is a barrier for those interested in enjoying this luxury travel experience.

Therefore, I strongly urge the Government to correct this anomaly of Indian Railways charging Indian citizens, for a Journey in India, in US Dollars. It is long overdue to offer prices in Indian Rupees to Indian Citizens, while retaining US Dollars for foreign tourists.

(xx) Need to set up a steel plant in YSR district of Andhra Pradesh

SHRI Y.S. AVINASH REDDY (KADAPA): I would like to draw the attention of the hon. Speaker with regard to promise made on the floor of the august House with regard to establishment of Steel Plant in YSR District of Andhra Pradesh.

Madam, Andhra Pradesh Reorganisation Bill 2014 in its 13th Schedule clearly mentioned the establishment of a steel plant in YSR District. Subsequently, a team comprising of six officials from SAIL had surveyed in different places of YSR District in June, 2014 itself. As a local MP, I have also participated in the Survey.

HON. SPEAKER: Hon. Member, you have to read only what is written in the text.

SHRI Y.S. AVINASH REDDY: The SAIL has submitted a report to the Steel Ministry for taking necessary action. I have written four letters on 4.2.2015, 5.5.2015 and recently on 2.11.2015 and 17.12.2015 to the hon. Steel Minister to expedite the matter.

I have received a reply from the hon. Steel Minister dated 25.2.2016 informing me that this is referred to a Task Force comprising of State and Central Government officials, to deliberate the matter further. The people of the Rayalaseema strongly believe that if the Government of India gives necessary incentives, then, SAIL will set up steel plant in YSR District immediately. Nearly two years have passed so far but no progress has been

made in this matter. The people of the Rayalaseema Region` are eagerly waiting for establishment of the steel plant in this backward area which will entail considerable infrastructure and economic development along with employment generation.

In view of the above, through you, I urge upon the hon. Minister of Steel to look into the matter and initiate setting up of integrated steel plant at the earliest in the YSR District of Andhra Pradesh which will be a boon to the people of the backward Rayalaseema Region. `

(xxi) Need to fix the grant amount of Indira Awas Yojana according to the construction cost of a region

SHRI P.K. BIJU (ALATHUR): Madam, Speaker, in India out of the estimated 200 million families, approximately 65 to 70 million families do not have adequate housing facilities. The Central Government has been implementing Indira Awas Yojana (IAY) as part of the enabling approach to shelter for all, taking cognizance of the fact that rural housing is one of the major anti-poverty measures for the marginalised. It envisages provision of shelter to millions of rural families belonging to SCs/STs and those who are below poverty line (BPL). But it is sad to say that IAY is way off the mark of its target. Insufficient grant (Rs 2 lakh per family) and flouting of norms have eclipsed the high outcome figures. Even as the Government has met the quantitative targets under IAY, its performance on other parameters is not so creditable. The grant of rupees 2 lakh is a paltry sum considering the cost of the building materials.

For example, in a State like Kerala, a truck load of sand costs more than Rs.30,000 and a truck load of stone costs around Rs. 8000. In Kerala it is impossible to complete the construction with a meagre amount of Rs. 2 lakh. Further," the grant amount is given in four instalments depending upon the progress of construction. This has forced beneficiaries to give away the construction halfway. Many others, who completed the construction by arranging money from local moneylenders or banks, are facing eviction from their homes due to non-repayment of loan. In some cases, since the amount is insufficient, many poor people are reluctant to take the grant. I urge upon the Government to take urgent measures to fix the grant amount according to the

regional cost of its building and conduct a thorough enquiry into flouting of norms under IAY.

(xxii)Need to ban the manufacturing and sale of flavoured betel nut in the country

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, Speaker, I would like to draw the attention of the Government towards the use of flavoured and scented supari especially among the children and youth. In 2004, the World Health Organization had classified areca or betel nut as carcinogenic to humans even without addition of tobacco to it. As per the International Agency for Research on Cancer and World Health Organization monograph, supari (areca nut or betel nut) causes dependence syndrome, cancer, heart disease, diabetes, blood pressure, obesity, reproductive health disorder. Supari is made more attractive for a wider section of the population, including kids, by flavouring and scenting it or by mixing additives to it. It is available practically everywhere and is also sold in ready-to-chew pouches called Pan Masala, as a mixture of many flavours whose primary base is arecanut crushed into small pieces. Maharashtra has taken first steps inprohibiting arecanut which is flavoured, scented or mixed with additives. I would request the Government to ban the manufacturing/sale and distribution of flavoured/scented supari in all the States to reduce the menace of this disease and save our youth.

(xxiii) Need to set up BSNL mobile towers in Naxal affected districts of Bihar

[Translation]

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): Madam Speaker, on the advice of the Ministry of Home Affairs, Government of India, a decision was taken to install 500 BSNL towers in the year 2013-2014 in the entire Bihar including the special Naxal affected districts of the state, but unfortunately till date, not a single tower has been installed. ... (Interruptions) Everyone is aware of the fact that how the service of BSNL is in entire Bihar. ... (Interruptions)

Therefore, I demand the Minister of Communications, Government of India to implement the above announcements. ... (*Interruptions*)

(xxiv) Need to run Mahuva-Surat Express on daily basis and extend its services upto Mumbai

SHRI NARANBHAI KACHHADIYA (AMRELI): Hon. Speaker Madam, since Surat is a diamond city and Mumbai is a commercial city, a large number of people travel on this route for business and thousands of traders use this route.... (Interruptions) But it is regrettable to say that only one train runs on this route, Mahuva-Surat Express (12946-12945), which runs only once in a week up to Surat. ... (Interruptions) Due to this, passengers have to face a lot of trouble. I have been continuously raising this issue in the Lok Sabha since 2009 and now this proposal has been moved by D.R.M., Bhavnagar Division, and has been sent to Chief Passenger Operations Manager, Church Gate, Mumbai on 3.7.2014.

Therefore, I humbly request you to operate this train daily up to Mumbai.

[English]

HON. SPEAKER: I am again requesting all of you, please go back to your seats.

... (Interruptions)

HON. SPEAKER: What is your point? There is nothing.

... (Interruptions)

HON. SPEAKER: Please go back to your seats.

... (Interruptions)

HON. SPEAKER: I have allowed your leader to raise the matter. This is not proper.

... (Interruptions)

HON. SPEAKER: We have to start the discussion on the Motion of Thanks on the President's Address. Please go back to your seats.

... (Interruptions)

HON. SPEAKER: This is not fair.

... (Interruptions)

HON. SPEAKER: Please go to your seats.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet tomorrow, the 2nd March, 2016 at 11.00 a.m.

14.49 hours

The Lok Sabha then adjourned till Eleven of the Clock on

Wednesday, March 2, 2016/Phalguna 12, 1937 (Saka).

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